

- (iii) Protected Areas, viz., National Parks, Sanctuaries, Conservation Reserves and Community Reserves covering important wildlife habitats have been created all over the country under the provisions of the Wild Life (Protection) Act, 1972 to conserve wild animals and their habitats.
- (iv) In addition to provision of stringent punishment for the offenders, the Wild Life (Protection) Act, 1972 also provides for forfeiture of any equipment, vehicle or weapon that is used for committing wildlife offence(s).
- (v) Financial and technical assistance is provided to the State/ Union Territory Governments under the Centrally Sponsored Schemes for providing better protection to wildlife including lion and improvement of its habitat.
- (vi) The Wildlife Crime Control Bureau has been set up to ensure co-ordination among various authorities and State Governments in connection with the enforcement of law for control of poaching and illegal trade in wildlife and its products.

Help for reducing carbon emission

1140. PROF. M.V. RAJEEV GOWDA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Ministry is considering a target to reduce carbon emissions as part of climate action plan; if so, the details thereof;
- (b) whether the Ministry is considering to seek external financial help from private and foreign companies to meet said target; if so, the details thereof; and
- (c) if not, the financial plan of the Ministry to meet the cost of implementing sustainability focused measures in order to reduce carbon foot print?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Government has announced a domestic voluntary goal of reducing emissions intensity of its GDP by 20-25% by 2020 in comparison with 2005 level without reckoning emissions from agriculture sector.

(b) and (c) Green Climate Fund (GCF) was set up under the United Nations Framework Convention on Climate Change (UNFCCC) by decision of the Parties (taken in COP 16) at Cancun in 2010, with financial flows from developed country Parties to the Convention and from a variety of other sources including public and private. The fund is allocated in a ratio of 50:50 for mitigation and adaptation activities respectively. India as an eligible country has access to GCF and can seek financial support to undertake climate change adaptation and mitigation activities at national and regional level.

Ministry of Environment, Forest and Climate Change is implementing a scheme titled 'Climate Change Action Programme' in 12th Year Plan with an objective to create and strengthen the scientific and analytical capacity for assessment of climate change in the country, putting in place appropriate institutional framework for scientific and policy initiatives and implementation of climate change related actions in the context of sustainable development.

Government has been implementing the National Action Plan on Climate Change (NAPCC) to meet the challenges of climate change. NAPCC outlines eight missions out of which renewable energy, energy efficiency, and sustainable habitat are on mitigation strategies. 27 States and 5 Union Territories have prepared State Action Plan on Climate Change to address the State specific issues.

Environmental damage by mining

†1141. SHRI HARIVANSH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the current status of forest area in the closed mines of the Coal India Ltd. and the private companies,

(b) the details of the damage caused to environment due to mining and the plan to overcome it; and

(c) the number of the companies against which action has been taken for damaging environment by mining?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The information is being collected. On its receipt and compilation, the same will be laid on the Table of the House.

Latest audit report on CAMPA

1142. DR. T. N. SEEMA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the States are diverting funds for planting trees to meet other expenditure, if so, the details thereof, State-wise, till 2014;

(b) the latest audit report on Compensatory Afforestation Funds Management and Planning Authority (CAMPA) regarding the earmarked funds for compensatory afforestation, management and development of forests; and

†Original notice of the question was received in Hindi.